

Fines for AM/IR
on 26/12/94.

Bureau

26/12/94

for Dr. Regisbur

urgent circulation in the vacation
28/12/94 at the residence of Honble M. (J)

Heard Mr. F.J. Nark Ad. for the applicant
and Mr. B. Ranganathan Ad. for the ~~official~~
respdt no-4.

Applicant's counsel prays for an ad-interim
exparte interim order, for ~~the~~ stopping the
promotion of respdt no-4 Mr. P. S. Jais, Engineer
Officer, City Survey Dept. appointed as
Assistant Secretary purely on Ad-hoc
basis in the scale of Rs. 2000/- to 3500/-
by an orders dated 22-12-94.

He further submits that the
official respondents ought to have adhered
to Annexure 5, Govt of Madras
Circular, saying that Ad-hoc ~~Ad-hoc~~
is by promotion by ~~Feeder~~ Cadre
by seniority cum fitness basis, when
promotion is by 'selection' method.
Therefore he submitted that the impugned
order referred to above he stayed
for fourteen days.

Mr. Ranganathan (d counsel for R 4
stated that no seniority list of the
"Feeder post" has been prepared for
so far, & no recruitment Rules have
been finalised & hence any appointment
made would indicate only 'Ad-hoc' appointment
till the finalisation of recruitment rules.

Second contention of Mr. B. Ranganathan
does not seem to be correct, in view of
copy of notification dated 7-2-94 (A2)
filed by the applicant ~~wherein~~ wherein
the post of Asst. Secretary is by
selection & feeder cadre for eligible
to be considered for said post
"Superintendent group B", "Mamuldar"
"Block Development Officer", "Inquiry Officer" etc.

Council

therefore in the category listed above
'Incoming Officer' is also eligible
to be considered for the post
of Asst. Secretary

In the circumstances
O.A. is admitted. Issue notice
to the respondent to file their
reply within 5 weeks.

It is further cleared and ordered
that "Promotions" now made of Mr. P.S. Jari,
for the post of 'Asst. Secretary'
is subject to the outcome
of this O.A.

Keep this case for completion of
pleading before Registrar on 22/2/95

N/R

28/12

(B. S. Hegde)

M. (J)

Notices are issued
to Respondents on
04-01-95

1/12

Notice dtd 4.1.95
served on Resp. 1
on 22/1/95.

1/12

Dated: 22/2/1995

None for the applicant
Mr. J. G. Sawant, Counsel
for R-1 to 3. He prays to
grant some time for
filing reply.

None for R-4.

S.O. to 12/4/1995 on
the lot-chance.

By

Sy. Registrar

Notice dtd 4.1.95
served on R-4 on 16/1/95.

1/12

1/12

Dated: 17-4-95

Mr. I. J. Naik,
Counsel for the applicant
Mr. B. Ranganathan
Counsel for R-4.

Mr. S. L. Shawan
for Mr. D. P. Sawant
Counsel for R-1, 2 & 3.
They pray to grant
some time for filing
reply.

S.O. to 30-6-1995
on the last chance.

Section Officer

M.P. no. 362/95
For production
of documents
sent on 2/2.6.95.
2/1914 J 20

Recd reply dt. 22.6.95
on behalf of Respondent
NO. 1 to 3 on 22/6/95.

188
29/6

22/6/95 (20)

None for the applicant.
Shri. B. Ranganathan
and Shri. S. R. Aitre
for the respondents.

M.P. 362/95 is filed.
By applicant seeking
production of certain
documents. Applicant
is directed to furnish
a copy of the M.P.
to the respondents
no. 4 within 4 weeks
from today.

Respondents submit
that the matter is
regarding premises
and is therefore
to be heard by a
D.B.

S.O till 28/7/95.

J.

(B. S. Hegde)
M.C.

Dated: 30-6-95

Mr. I. J. Naik, Counsel
for the applicant.

Mr. V. S. Masurkar for
Mr. J. G. Sawant, Counsel
for respondents 1 to 3.
They have already filed
their reply in the
matter.

None for R-4, they
have also not filed
their reply in the matter.

The matter be kept
in sine-die list. At the
time of fixing the date
of hearing notice may
be issued to R-3, 4 and
Counsel for the applicant.

In the meantime place
this matter before the
Tribunal for orders as
MP. on 28-7-95.


Registrar

Dated: 28.7.95
Sl No. 26

None for the applicant.
Shri B. Ranganathan, counsel for
respondents.

Documents mentioned in
M.P. 362/95 shall be kept
ready by the respondents at
the time of final hearing.
M.P. 362/95 stands disposed of.

V.E./D

(P.P. Srivastava) (M.S. Deshpande)
m(A) VC

28/7/95
Produced to
on 9/8
Is matched
by court (s)

[Signature]

08/7/99

Recd reply dtd. 9.8.95
on behalf of Resp. 4 on 2/8/95.

13/9
Notices issued to
Applicant/Respondents on
17/6/98

8
18/6

PER TRIBUNAL Dt. 9/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 8/7/99

Inform/Issue notices
to the parties accordingly.

For DY. REGISTRAR

8/7/99

for Tribunal

Date:

Applicant in person / by Advocate / Respondent by Council.

30/7/99

30/7/99

The matter adjourned to 30/7/99

Dy. Registrar

30.7.99

None for the applicant.

Official Respondents by Shri V.S. Masurkar. Respondent No. 4 by Shri B. Rangarajan.

Adjourned.

list for final hearing

on 25-8-99.

(S.L. Jain)
M(C)

(D.S. Bawle)
M(CA)

25.8.99

None for the applicant Mr. M.S.

Masurkar for the respondents.

Adjourned to 14-9-99 with the

intimation that if the Counsel for the applicant is not present on the next date the OA is liable to be dismissed for default.

(M(C))

(M(CA))

14.9.99

None for the applicant, Shri
V.S. Masurkar for Respondents No. 1 to 3
None for Respondent No. 4.

As per order dated 25.8.99,
it was provided that if counsel
for the applicant is not present
on the next date, the OA. is
liable to be dismissed. Today
neither Counsel for applicant is
present nor any adjournment is
sought. In view of this, the
OA. is dismissed for default.
No order as to costs.

P.C. Jain
(S.2 Jain)
M(J)

D. S. B. Waj
(D.S. B. Waj)
M(A)

Order/Judgement despatched
to Applicant, respondent (s)

on 11/10/99

5/10